MANIPUR GAZETTE

E X T R A O R D I N A R Y
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GOVERNMENT OF MANIPUR
SECRETARIAT: POWER DEPARTMENT

N O T I F I C A T I O N

Imphal, the 13th February, 2026

No. POWER-2/98/2024-POW-PD: In exercise of the powers conferred by clause (d), (e) and (o) of sub-section (2) of Section 180 of the Electricity Act, 2003, and in partial modification of the Manipur Electricity Regulatory Commission (MnERC) (Appointment, Salaries, Allowances and other Conditions of Service of Chairperson and Members) Rules, 2024, the Governor of Manipur is pleased to make the following amendment, namely:

1. Short title and commencement:

(1) These rules may be called the Manipur Electricity Regulatory Commission (MnERC) (Appointment, Salaries, Allowances and other Conditions of Service of Chairperson and Members) (Amendment) Rules, 2025.

(2) They shall come into force from the date of their publication in the Official Gazette.

2. Insertion of new sub-rule after Rule 8.1:

In the said Rules, under Rule 8 (Salaries and Allowances), after sub-rule 8.1, the following sub-rule shall be inserted, namely: —

> *" 8.2 Provided further that, in the case of appointment of any person as Chairperson or Member, who has retired as a Judge of a High Court or from the service under the Central Government or the State Government and is in receipt of, or has received, or has become entitled to receive, any retirement benefit by way of pension or gratuity or both, the pay payable to such person shall be reduced by the gross amount of pension (including Dearness Relief, as applicable) drawn or admissible to be drawn by him or her, in accordance with the instructions issued by the Finance Department from time to time."*

This is issued with the approval of the Governor-in-Council in its meeting held on 28/01/2026 and thereby concurrence of Finance Department, Government of Manipur vide their U.O. No. 163/2025-2026/FD(PIC) dated 04/02/2026.

DR. SHAILESH KUMAR CHOURASIA,
Commissioner (Power),
Government of Manipur.

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Digitally signed by
Thingbaijam Binodkumar Singh
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